

FOURTEENTH REPORT

(SECOND LOK SABHA)

1. I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Fourteenth Report.

2. The Committee held its sitting on the 1st May, 1959. The Committee considered applications for leave of absence from nine members. The recommendation of the Committee with respect to each application is given below:

3. **Pandit Hiralal Shastri:** The member has applied for leave of absence from the 15th February, 1959 to the end of the Seventh Session as he has some work in Bombay in connection with the illness of his wife. The total period of absence of the member from the 15th February to the 8th May, 1959 amounts to 83 days. The Committee recommend that leave may be granted to the member for 59 days in the first instance *i.e.*, up to the 14th April, 1959.

4. **Shri Fatehsinhrao Pratapsinhrao Gaekwad:** The member has applied for leave of absence from the 11th April, 1959 to the end of the Seventh Session and for the entire period of the Eighth Session as he has left for England as the manager of the Indian Cricket Team. The Committee recommend that leave may be granted to the member upto the end of the Seventh Session in the first instance *i.e.*, for a period of 28 days (from the 11th April to the 8th May, 1959) and that he may be requested to apply afresh for the Eighth Session.

5. **Shrimati Parvathi M. Krishnan:** The member has applied for leave of absence from the 11th March, 1959 to the end of the Seventh Session on account of illness. The total period of her absence from the 11th March to the 8th May, 1959 amounts to 59 days. The Committee recommend that leave may be granted to the member for this period.

6. **Her Highness Maharani Vijaya Raje Scindia of Gwalior:** The member has applied for leave of absence from the 11th April, 1959 till the end of the Seventh Session on account of the illness of her children. The total period of her absence from the 11th April to the 8th May, 1959 amounts to 28 days. The Committee recommend that leave may be granted to the member for this period.

7. **Kunwarani Vijaya Raje:** The member has applied for leave of absence from the 9th April, 1959 to the end of the Seventh Session on account of illness. The total period of her absence from the 9th April to the 8th May, 1959 amounts to 30 days. The Committee recommend that leave may be granted to the member for this period.

8. **Shri R. Kanakasabai:** The member applied for leave of absence from the 26th March to the 8th May, 1959 on account of illness. The Committee recommend that leave may be granted to the member for this period of 44 days.

9. **Shri U. Muthuramalinga Thevar:** The member has applied for leave of absence from the 28th February, 1959 onwards on account of engagement in connection with Ramanadapuram disturbance cases. The member was present on the 29th April, 1959, and hence the total period of his absence from the 28th February to the 28th April, 1959 amounts to 60 days. The Committee recommend that leave may be granted to the member for 59 days i.e., up to the 27th April, 1959.

10. **Shri T. C. N. Menon:** The member has applied for leave of absence from the 3rd March, 1959 to the 20th April, 1959 on account of illness. The Committee recommend that leave may be granted to the member for this period of 49 days.

11. **Shri Chandikeshwar Sharan Singh Ju Deo:** The member has applied for leave of absence from the 2nd March, 1959 to the 28th April, 1959 on the ground of illness. The Committee recommend that leave may be granted to the member for this period of 58 days.

12. A statement showing the names of Members who have been continuously absent for 15 days or more from the sittings of the House from the 9th February to the 31st March, 1959 during the Seventh Session is laid on the Table.

NEW DELHI;
The 4th May, 1959.

MULCHAND DUBE,
Chairman.